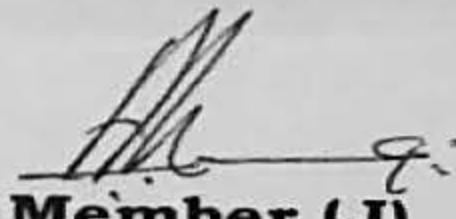


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
**ORDER SHEET**

O.A/MA/RA/CP NO. 485 OF 2005

Applicant/smt. Bimla Devi Pandey Respds. W.O.T. 8057

Advocate for Applicant/smt. C.P. Mishra Advocate for Respondent/smt. Satish Chatiwadi

Notes of the Registry	Orders of the Tribunal	Sheet No. 13
<p>Rejoinder affidavit filed after service on opposite party by the applicant.</p> <p>Submitted 12/2/09 S.O(T)</p>	<p><b>18.02.2009</b></p> <p><b>Hon'ble Mr. Ashok S. Karamadi, J.M</b></p> <p>There is no representation on behalf of the applicant even in the revised call. Learned counsel for the respondents is present. It is seen from the order sheet that applicant is not showing any interest in pursuing the O.A. Having regard to the same, I do not find any justification to adjourn the matter. Accordingly O.A. stands dismissed for non-prosecution.</p> <p> <b>Member (J)</b></p> <p>/M.M/</p>	

Contd. On Sheet No.